	Annexure - 6 Kamal Sponge Steel and Power Limited : CIPR commenced on 04.06.2025 List of creditors as on 25.06.2025 List of operational creditors (Employees)													
S. No	Name of authorised representative , if any	Name of Employee	Detail of Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Whathar	% of voting share in COC, If applicable	contingent	Amount of any mutual dues, that may be set off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any	
0		Total		₹ 0.00	₹ 0.00				₹ 0.00	₹ 0.00	₹ 0.00	₹ 0.00		

Note:

1. As per Regulation 14 of IBC 2016Where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable.

- 2. The claims if not submitted in appropriate claim form have been provisionally admitted at notional amount of Rs. 1.
- 3. Claims have been provisionally admitted by IRP on the basis of records / documents submitted by the creditors, as the updated books of accounts of the Corporate Debtor are still not made available to IRP.
- 4. The claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information / evidence / clarification which may be received subsequently and which warrant such revision/substantiation/modification.

5. Information / evidence / clarification may also be pending from Operational Creditor/Management/Employees for the claims under further verification.

For Pawan Kumar Sharma

Insolveney Professional IBBI/IPA-001/IP-P01879/2019-2020/12645